

(c) and (d) Yes, Sir, the reasons for delay include constraints of resources, and problems in land acquisition,

Memorandum submitted by Depot Kamgar Union Jabalpur

3034. SHRI SAMAR MUKHERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether a memorandum dated 27th October, 1988 from Depot Kamgar Union, Jabalpur has been received by the Adjutant General, New Delhi;

(b) whether the memorandum contains complaints of alleged irregularities in the selection of candidates for appointment in the COD, Jabalpur; if so, the details of the complaints; and

(c) whether a high level enquiry has been ordered into the complaints; if not, the reason, thereof-

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) to (c) A memorandum has recently been received alleging procedural irregularities in the recruitment of civilian personnel in COD, Jabalpur. Army Headquarters are looking into the allegations contained therein.

Implementation of Section 30 of the Advocates Act

3035. SHRI B. SATYANARAYAN REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that in several conferences and meetings of lawyers, including the Bar Federation of Tamil Nadu and Pondicherry, resolution have been passed in the past requesting the Central Government to bring into force Section 30 of the Advocates Act, which was passed in 1961 and had received the assent of the President; and

(b) if so, what action Government have taken in this regard and the reasons for not bringing it into force so far?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANSRAJ BHARDWAJ): (a) Yes, Sir.

(b) The question of bringing section 30 of the Advocates Act into force is under consideration of the Government.

"Teaching allowance" to teachers of Ordnance Factory Schools

3036. SHRI SAMAR MUKHERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the 'teaching allowance' of Rs. 100/. has been grafted to teachers attached with Railway and other Government departments as recommended by the Chattopadhyaya Commission;

(b) whether Government are considering grant of said allowance to Teachers of Ordnance Factory Schools; and

(c) if so, when?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): (a) Yes, Sir.

(b) Yes, Sir.

(c) The proposal is under consideration in consultation with Ministry of Finance (Department of Expenditure) and a decision is expected to be taken very early.

Pre-medical entrance examination

3037. SHRI SHTV PRATAP MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to conduct pre-medical entrance examination organised by CBSE in regional languages; if so, the details of the decision; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (KUMARI SAROJ
KHAPARDE): (a) No, Sir.

(b) The Supreme Court has considered- the matter relating to the medium of instructions for the All India Entrance Examination for admission to MBBS] BDS Courses and decided that since the medium of instructions in the MBBS]BDS Courses and Post-graduate courses is in English and the entire medical education is imparted in English throughout the country, it is not practically feasible to hold the All India Entrance Examination in diverse regional languages and that for the present the All India Entrance Examination should be held in English only. The Court is also of the view that since the examination will be of an objective type, it would not require close familiarity with the English language. In the light of the observations of the Supreme Court, the Government do not consider it feasible to make any change in the medium of instructions in the All India Entrance Examination for admission to Medical courses.

उड़ीसा के जनजातीय क्षेत्रों में
चिकित्सीय सुविधायें

3038. श्री सुनील कुमार पट्टनायक:
क्या स्वास्थ्य और परिवार कल्याण मंत्री
यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हाल ही में
उड़ीसा के जनजातीय तथा ग्रामीण क्षेत्रों
में चिकित्सीय सुविधायें प्रदान करने की
एक योजना बनाई है ; और

(ख) यदि हां, तो उसका व्यौरा
क्या है और यह सुविधा कब तक उपलब्ध
करा दी जाएगी ?

स्वास्थ्य और परिवार कल्याण मंत्रालय
में राज्य मंत्री (कुमारी सरोज खपड़ें) :

(क) और (ख) उड़ीसा में क्षेत्रीय परि-
योजना का दूसरा चरण शुरू करने के लिए
एक प्रस्ताव तैयार किया गया है। इस

परियोजना को उड़ीसा के पांच जिलों,
नामत: डेकनाल, कर्पूर, मयूरभंज,
सम्बलपुर और सुन्दरगढ़, में कार्यान्वित
करने के अतिरिक्त पहले चरण के दौरान
पांच और जिलों में कुछ शुरू किए गए
क्रियाकलापों को सुदृढ़ किया जाएगा।
इस परियोजना का कुल मिलाकर उद्देश्य
बुनियादी स्वास्थ्य और परिवार कल्याण
संबंधी आधारभूत ढांचे को सुदृढ़ बनाना
तथा उसमें सुधार लाना तथा ग्रामीण
और आदिवासी लोगों को लाभ पहुंचाना
है। इस परियोजना के बारे में ब्रिटिश की
ओवरसीज डेवलपमेंट एजेंसी तथा भारत
सरकार के बीच बात चल रही है।

Recovery of Honorsrium

3039. SHRI SUNIL KUMAR PATT-
NAIK: Will the Minister of WATER RE-
SOURCES be pleased to state:

(a) whether it is a fact that the Chief
Engineer (WHO) Southern Region C.W.C.
Hyderabad has issued an order to the
Subordinate Offices to recover the
Honorarium sanctioned to Ministerial staff for
the pay fixation work of IVth Pay
Commission, if so, the reasons thereof;

(b) whether there is any provision to
recover the Honorarium which is sanctioned
by the previous authority for the pay fixation
work of IVth Pay Commission, if so, the
reasons thereof; and

(c) what are the norms regarding payment
of Honorarium fixed by Government for the
work of IVth Pay Commission as Per the F.R.
46(B)?

THE MINISTER OF STATE IN THE
MINISTRY OF WATER RESOURCES
(SHRIMATI KRISHNA SAHI): (a) to

(c) On a review of the whole case pertaining
to the payment of honorarium to Ministerial
staff for pay fixation work consequent on the
implementation of Fourth Pay Commission
pay-scales, the Chief Engineer, Southern
Region issued an order rationalising the
payments according to a uniform set of
norms. This order also reviewed cases where
payment of honorarium was not sanctioned
by competent